

पत्र सं0--विधि-4(2) अपील फाइल की प्रक्रिया निर्धारण (जी.एस.टी.)/(17--18)/

1054 / वाणिज्य कर

कार्यालय--कमिश्नर, वाणिज्य कर, उत्तर प्रदेश, लखनऊ। (विधि अनुभाग) लखनऊः: 24 नवम्बर, 2017

--: कार्यालय आदेश :--

विषयः— उत्तर प्रदेश माल एवं सेवा कर अधिनियम की धारा—107 (1) के अन्तर्गत अपील दायर किये जाने की प्रक्रिया निर्धारित किये जाने के सम्बन्ध में।

उत्तर प्रदेश माल एवं सेवा कर नियमावली के नियम-108 (1) निम्नवत है-

108. Appeal to the Appellate Authority.- (1) An appeal to the Appellate Authority under sub-section (1) of section 107 of the Act shall be filed in FORM GST APL-01, along with the relevant documents, either electronically <u>or otherwise as may be notified by the</u> <u>Commissioner</u>, and a provisional acknowledgement shall be issued to the appellant immediately.

(2) The grounds of appeal and the form of verification as contained in FORM GST APL-01 shall be signed in the manner specified in rule 26.

उत्तर प्रदेश माल एवं सेवा कर नियमावली के नियम-26(1) के प्रावधान निम्नवत हैं---

26. Method of authentication.- (1) All applications, including reply, if any, to the notices, returns including the details of outward and inward supplies, appeals or any other document required to be submitted under the provisions of these rules shall be so submitted electronically with digital signature certificate or through e-signature as or verified by any other mode of signature <u>or verification as notified by the Commissioner in this behalf</u>:

अभी तक जी.एस.टी. कॉमन पोर्टल पर इलेक्ट्रॉनिक मोड में अपील दाखिल किये जाने की व्यवस्था नहीं हो सकी है। अतः नियम–108(1) तथा नियम–26(1) में प्रदत्त अधिकारों का प्रयोग करते हुए मैं कमिश्नर, वाणिज्य कर, उत्तर प्रदेश माल एवं सेवा कर अधिनियम, 2017 की धारा–107(1) के अन्तर्गत अपीलेट अथॉरिटी एडीशनल कमिश्नर ग्रेड–2 (अपील) के समक्ष अपील दायर किये जाने की प्रक्रिया निम्नवत् निर्धारित करता हूँ–

- उत्तर प्रदेश एस.जी.एस.टी. अधिनियम की धारा–107(1) के अन्तर्गत अपीलेट अथॉरिटी एडीशनल कमिश्नर ग्रेड–2 (अपील) के समक्ष अपील प्रारूप APL-01 में समस्त वांछित प्रपत्रों की प्रतियों सहित मैन्युअली दाखिल की जायेगी। प्रारूप–APL-01 इस आदेश के संलग्नक 01 पर संलग्न है।
- 2. APL-01 का सत्यापन एवं हस्ताक्षर मैन्युअली अपीलकर्ता (appelant) द्वारा किया जायेगा।
- अणीलेट अथॉरिटी एडीशनल कमिश्नर ग्रेड–2 (अपील) के कार्यालय के मुंसरिम द्वारा APL-01 को एक पंजी में दर्ज करते हुए क्रमांक अंकित किया जायेगा तथा अपील प्राप्ति की प्रोविजनल रसीद (provisional acknowledgement) तुरंत मैन्युअली जारी की जायेगी। इस प्रोविजनल रसीद पर पंजी का क्रमांक अंकित किया जायेगा।

- 4. अपील दाखिल किये जाने के 7 दिन के अन्दर अपीलकर्ता द्वारा सम्बन्धित आदेश की सत्यापित प्रति दाखिल कर दिये जाने पर अपीलेट अथॉरिटी एडीशनल कमिश्नर ग्रेड-2 (अपील) के कार्यालय के मुंसरिम द्वारा अपील को पंजीकृत करते हुए प्रारूप-APL-02 में अपील दाखिल किये जाने की अंतिम रसीद (final acknowledgement) मैन्युअली जारी की जायेगी। प्रारूप-APL-02 इस आदेश के संलग्नक 02 पर संलग्न है।
- 5. प्रत्येक अपीलेट अथॉरिटी एडीशनल कमिश्नर ग्रेड–2 (अपील) के कार्यालय में मुंसरिम द्वारा अपील पंजीकृत किये जाने की एक पंजी रखी जायेगी, जिसमें पंजीकृत अपीलों का क्रमांक एवं विवरण अंकित किया जायेगा। इस पंजी का अपील क्रमांक–प्रारूप–APL-02 पर अंकित किया जायेगा। प्रारूप–APL-02 पर प्रोविजनल रसीद का क्रमांक भी अंकित किया जायेगा। ---

अपीलेट अथॉरिटी एडीशनल कमिश्नर ग्रेड–2 (अपील) के समक्ष अपील दाखिल किये जाने तथा अपील की सुनवाई एवं निस्तारण के सम्बन्ध में उत्तर प्रदेश माल एवं सेवा कर अधिनियम की धारा–107 तथा नियम–108, नियम–109 एवं नियम–109(A) में निर्धारित अन्य सभी प्रक्रियाओं का अनुपालन सुनिश्चित किया जायेगा।

उक्त प्रक्रिया अग्रिम आदेशों तक प्रभावी रहेगी।

24/11/17

(मुकेश कुमार मेश्राम) कमिश्नर, वाणिज्य कर, उत्तर प्रदेश, लखनऊ।

परिपत्र सं0- विधि-4(2) अपील फाइल की प्रक्रिया निर्धारण (जी.एस.टी.) (17-18)/1054 दिनांक 24.11.2017 का संलग्नक-1

Form GST APL - 01

[See rule 108(1)]

Appeal to Appellate Authority

GSTIN/ Temporary ID/UIN-

Legal name of the appellant -

Trade name, if any –

Address -5. Order no. -

Order date -

Designation and address of the officer passing the order appealed against -Date of communication of the order appealed against -

Name of the authorised representative -

Details of the case under dispute -

Brief issue of the case under dispute -

Description and classification of goods/ services in

dispute-(iii)Period of dispute-

Amount under dispute:

Description	Central	State/ UT tax	Integrated	Cess
	tax		tax	
a) Tax/ Cess				······································
b) Interest				
c) Penalty				
d) Fees				······································
e) Other charges				

Market value of seized goods

Whether the appellant wishes to be heard in person – Yes / No

Statement of facts:-

Grounds of appeal:-

Prayer:-

Amount of demand created, admitted and disputed

Particulars	Pai	ticulars	Central	State/	Integrated	Cess	Total a	mount
of demand/			tax	UT	tax			
refund				tax	•			
	Amount of	a) Tax/ Cess					< total	< total
	demand created	b) Interest					< total	>

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	(A)	c) Penalty		•		< total >	
		d) Fees				< total	
						>	
		e) Other				< total	
		charges	 			>	
		a) Tax/ Cess				< total	
						>	
	Amo un t	b) Interest				< total	
	of					>	
	demand	c) Penalty				< total	< total
	admitted					>	>
	(B)	d) Fees				< total >	.
,		e) Other			-1		
		charges				< total >	
		a) Tax/ Cess				< total >	
				•	• .	< total	
	Amount	b) Interest					
	of ·					< total	< total
	demand	c) Peņalty				< 101a1	
	disputed					< total	-
	(C)	d) Fees					
		e) Other				 total 	
		charges					
			 		L	Ĺ	

Details of payment of admitted amount and pre-deposit:-

Details of payment required

	Particulars		Cent ral tax	State/ UT tax	Inte grat ed	Ces s	Total a	imount
		Tax/ Cess			tax		< total >	
a) Admitted amount	Interest					< total >	< total >	
		Penalty					<total< td=""><td></td></total<>	

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				>	
	Fees			< total >	
	Other charges			< total >	
b) Pre-deposit (10% of disputed tax)	Tax/ Cess			< total >	

Details of payment of admitted amount and pre-deposit (pre-deposit 10% of the disputed tax and cess)

Sr.	Description	Tax	Paid through	Debit	Amount of tax paid					
No.		payable	Cash/ Credit Ledger	entry no.	Central tax	State/UT tax	Integrated tax	CESS		
1	2	3	4	5	6 7		8	9		
1.	Integrated		Cash Ledger			a sy taalaan ta				
1.	tax		Credit Ledger							
2.	Central tax		Cash Ledger							
2.			Credit Ledger							
3.	State/UT		Cash Ledger							
5.	tax		Credit Ledger							
4.	CESS		Cash Ledger		aine an Addae					
	0200		Credit Ledger		an adri di Gri	机气动机	$\int_{-\infty}^{\infty} \int_{-\infty}^{\infty} \left[\int_{-\infty}^{\infty} \int_{-\infty}$			

(c) Interest, penalty, late fee and any other amount payable and paid

1	Descriptio		Amount payable					Amour	nt paid	
No	n	Integrate d tax	Centra l tax	State/U T tax	CES S	t entry no.	Integrate d tax	Centra l tax	State/U T tax	CES S
1	2	3	4	5	6	7	8	9	10	11
1.	Interest									
2.	Penalty								· · · · · · · · · · · · · · · · · · ·	
3.	Late fee									
4.	Others (specify)				-					

Whether appeal is being filed after the prescribed period - Yes / No If 'Yes' in item 17 – Period of delay –

(b) Reasons for delay -

Verification

I, < ______ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

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Place: Date:

<Signature>

Name of the Applicant:

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परिपत्र सं0- विधि-4(2) अपील फाइल की प्रक्रिया निर्धारण (जी.एस.टी.) (17-18) / 1054 दिनांक 24.11.2017 का संलग्नक-2

Form GST APL-02

[See rule 108(3)]

Acknowledgment for submission of appeal

<Name of applicant> <GSTIN/Temp ID/UIN/ <Reference Number with date (Provisional)> <Reference Number with date (Final)>

Your appeal has been successfully filed against < Application Reference Number >

Reference Number-

Date of filing-Time of filing-

Place of filing-

Name of the person filing the appeal-

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Amount of pre-deposit-

Date of acceptance/rejection of appeal-

8. Date of appearance-

Time:

9. Court Number/ Bench

Court:Bench:

Place: Date:

Signature>

Name: Designation:

Date:

Designation.

On behalf of Appellate Authority/Appellate Tribunal/Commissioner / Additional or Joint Commissioner

